

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-655/ND/2023

**IN THE MATTER OF:**

IDBI Trusteeship Services Ltd.

**....Applicant**

**Vs.**

Roseberry Developers Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vikrant Pachnanda, Mr. Mukul Katyal, Advs.

For the Respondent : Mr. Satendra K. Rai, Ms. Ruchika, Mr. Narender, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Financial Creditor is present and submitted that they have filed an application for bringing on record some additional documents. However, the same is not listed today. On the previous date of hearing i.e. on 05.04.2024, arguments on behalf of Financial Creditor and part arguments on behalf of Corporate Debtor were heard. For continuation of further arguments, list the matter on **19.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**